

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2102 of 2020**

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Asha Devi & Ors. ..... Petitioners.  
-Versus-  
The State of Jharkhand. ..... Opp. Party.

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioners : Mr. Onkar Nath Tiwary, Advocate  
For the State : Ms. Snehlika Bhagat, APP

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**Order No.03**

**Date: 21.07.2020**

This case is taken up through video conferencing.

Learned counsel for the petitioners undertakes to deposit deficit authentication fee within a period of one week.

It appears that the complainant of the case has not been arrayed as opposite party in the present anticipatory bail application. Hence, learned counsel for the petitioner prays that the complainant, namely, Indu Devi, whose description has been given in the complaint petition itself, may be allowed to be impleaded as opposite party no.2.

Prayer is allowed.

Considering the situation arising out of Covid-19 Pandemic, the office is directed to implead the complainant- Indu Devi, whose description has been given at page-14 of the present anticipatory bail application, as opposite party no.2.

Mr. Sudhanshu Kumar Deo, Advocate submits that he has filed Vakalatnama on behalf of the complainant, who has now been impleaded as opposite party no.2, and he prays for four weeks' time to seek instruction in the matter.

In view of the said prayer, put up this case under appropriate heading after four weeks.

In the meantime, no coercive step shall be taken against the petitioners in connection with Complaint Case no.498 of 2017, pending in the court of learned Judicial Magistrate, Deoghar.

**(Rajesh Shankar, J.)**